

(6)

Rejoinder
not
filed
23/12/97

and a copy of it has been
delivered to the learned Counsel
for the applicant. May be
listed for admission on 23/12/97.



(Ratan Prakash)
Judl. Member

23.12.97 Mr. Shiv Kumar, Counsel for the applicant
Mr. M. R. Rao, Counsel for the respondents

The learned Counsel for the
applicant wants to withdraw the O.A.
with liberty to file a fresh O.A., if
necessary.

Necessary permission is granted.
The O.A. is dismissed as having been
withdrawn.



(Ratan Prakash)
Judicial Member

(7/98)

Central Administrative Tribunal

Jaipur UR

Section 19(1)(b) of the RTI Act, 2005. The Case is
For Copy to be Filed.

Deputy Asst. Secy. Section Officer
Legal No. 3/98 Keeper (Judicial)

Received
by
M. R. Rao
6/11/98

Copy of order

Issued to applicant

Vide 3851
Ch 131-98